

The State Government and coal companies have been asked to take concerted action against the persons who indulge in illegal extraction of coal. The coal companies in collaboration with the State Government law enforcing authorities conduct raids to apprehend the offenders.

Settlement between Workers and Management of Bharat Petroleum Refinery at Bombay

5698. DR. DATTA SAMANT : Will the Minister of PETROLEUM AND NATURAL GAS : be pleased to state :

(a) whether it is a fact that as per the existing settlement between the workmen and management of Bharat Petroleum Refinery at Chembur (Bombay), the workers are getting Dearness Allowance variation at 4 per cent to 6 per cent ;

(b) whether it is also a fact that the management of Bharat Petroleum have unilaterally implemented the service conditions of the workmen from February, 1986, without consulting the Unions and one of the service conditions is 1.66 per cent Dearness Allowance variation per point ; and

(c) the total salary loss of a worker after 10 years and 20 years of service from now because of the reduction in DA variation as per above service conditions ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : (a) 438 employees of the BPCL refinery who were on the pay roll prior to take over by Government of India on 24.1.76 are covered by the settlement signed in 1973 and continue to receive Dearness allowance as follows :—

| | |
|--------------------|---|
| BASIC WAGE | : DA for every 10 point "SLAB" above cost of living index No., 420 1930=100 Bombay |
| On first Rs. 200/- | 2.20% of basic wage |
| On next Rs. 150/- | 1.20% of basic wage |
| On balance | 0.70% of basic wage |

The workmen who joined the Corporation after take over are receiving industrial DA. Neutralisation rate for this is Rs. 1.65 per point over AICPI 492.

(b) The workmen who were recruited after take over on 24.1.76 were initially placed on consolidated wages. New wage scales and DA formulae on public sector pattern were introduced by the Corporation increasing their salary substantially.

(c) Wage revisions are done periodically and therefore it will be difficult to estimate future accruals twenty years hence.

Recruitment of Local People of Assam in ONGC Projects

5699. SHRI PARAG CHALIHA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government are aware of the resentment among the people of the oil producing areas of Assam viz. Sibsagar, Jorhat and Dibrugarh that the local people have been deprived of their opportunities for employment in clerical and subordinate levels of service in Oil and Natural Gas Commission as also in matters of promotion in higher cadres ; and

(b) if so, the steps taken by Government to remove the grievances of the local people ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : (a) and (b) The Oil and Natural Gas Commission, as per Government policy make recruitments to all posts below the pay scale of Rs. 725-1480 from amongst the candidates sponsored by the local employment exchanges. No deviation from this policy has come to the notice of the Government. The employment to such posts is, however, made as per the availability of vacancies and the need for such posts.

The Commission have, as per rules, effected the promotion of local people within Class IV, from Class IV to Class III and again within Class III. Figures for the years 1981—1984 in this respect are given below :

| | Class III | Class IV |
|------|-----------|----------|
| 1981 | 405 | 338 |
| 1982 | 432 | 182 |
| 1983 | 657 | 244 |
| 1984 | 668 | 240 |
| | ----- | ----- |
| | 2163 | 1004 |

[*Translation*]

Industrial Units Functioning Illegally in Delhi

5700. SHRI KAMLA PRASAD RAWAT : Will the Minister of INDUSTRY be pleased to state :

(a) whether attention of Government has been drawn to the news item captioned "Delhi mei har chhota admi udyog mei" (every fourth man in Delhi is in Industry) appearing in the daily "Sandhya Times", Delhi of 25 February, 1986 ;

(b) if so, whether Government have detected the industrial units functioning illegally without obtaining any licence from Government and have taken action against them ;

(c) if so, the number of such industries detected in Karol Bagh, Patel Nagar and Trans-Yamuna area of Delhi ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) According to Delhi Administration no door to door survey of illegal/unauthorised industrial units has been conducted. However, during the course of routine checking inspection by the field staff of Municipal

Corporation of Delhi, and also on receipt of complaints against functioning of illegal industrial units, prosecution action under Section 416 and 417 of the Delhi Municipal Corporation Act, 1957 has been initiated against such units.

(c) and (d) On the basis of complaints received and also at the time of routine inspection checking, 1807 such industrial units have been identified and prosecution made during the last three years.

[*English*]

Telephone Connections in Maharashtra

5701. SHRI S. G. GHOLAP : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Maharashtra Telecommunication Circle is getting budget to provide only 10,000 lines in a year while their waiting list of 60,000 telephone connections at present ;

(b) if so, the action taken by Government to remove backlog of telephone connections ;

(c) whether there are proposals to declare new districts like Kalyan which more work-load ; and

(d) if so, when ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir. The waiting list for telephone connections in Maharashtra telecom circles (excluding Bombay and Pune telephone Districts) is 58,263 as on 31.1.1986 and the physical targets for expansion during 1986-87 is approximately 10,000 lines.

(b) Inadequate Plan allocation is the main constraint in our programme to remove the sizeable backlog of demand in Maharashtra and other telecommunication circles in the country. The growing demand